

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

112. IA/2269/2024 IN C.P. (IB)/979(MB)2022

**IN THE MATTER OF**

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 10.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Kunal Kanungo (VC)

For the Respondent:

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**ORDER**

**I.A. 2269/2024**

The prayer in this case is for grant of an extension by 60 days after the expiry of 330 days. The application has been moved after the 100% approval from the COC. The Ld. Counsel for the RP contends that, COC is already considering one resolution plan which has been put up before them and Ld. Counsel for the Applicant submits that within the extended time period they shall be able to conclude the CIRP.

In view of the submissions made by the Ld. Counsel for the Applicant and in view of the fact that COC has passed the resolution with 100% voting for the extension in the 11<sup>th</sup> COC meeting dated 08.04.2024, the I.A. is **allowed** and disposed of.

Sd/-

MADHU SINHA  
Member (Technical)  
Shubham

Sd/-

REETA KOHLI  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

210. IA/3866/2023 IA/3883/2023 IN C.P. (IB)/979(MB)2022

**IN THE MATTER OF**

Catalyst Trusteeship Limited

VS

Renaissance Indus Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 10.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant in IA/3866/2023: Adv. Ajinkya Kurdukar (PH)

For the RP: Adv. Kunal Kanungo (VC)

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**ORDER**

**I.A. 3866/2023**

During the course of argument, the Ld. Counsel for the Respondent very fairly submits that RP is duty bound to place the entire information before the PRAs before the submission of the resolution plans. The SRA shall be obligated to get the conveyance deed executed in accordance with law. In view of the submissions by the Counsel for the Respondent, the Ld. Counsel for the Applicant prays for a short adjournment so as to seek appropriate instructions. Adjourned to **10.06.2024.**

**IA/3883/2023**

Adjourned to **10.06.2024.**

Sd/-

MADHU SINHA  
Member (Technical)  
Shubham

Sd/-

REETA KOHLI  
Member (Judicial)